

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:5251
ANSWERED ON:28.08.2001
CONSTRUCTION OF MOTELS IN RURAL AREAS
KISHAN SINGH SANGWAN;RAMESH CHAND TOMAR

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether his Ministry had issued the Gazette Notification in the year 1995 or at any other time for the construction of Motels in the rural areas of Delhi;
- (b) if so, the number of cases in which the permission of Motels have been granted by DDA and the number of applicants have deposited the building plans along with planning permission fee, Name-wise, Date-wise, and Area-wise;
- (c) the number and details of the building plans for the construction of motels have since been given sanction or are deemed to be sanctioned by DDA under Clause 6.7.4 of Building Bye- Laws, 1983, area-wise; and
- (d) the number of owners of Motels, who have given the notice to DDA under Clause 6.7.4 of building bye Laws 1983?

Answer

MINISTER OF STATE FOR URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA)

- (a): The Government have notified the permissibility of motels in rural areas in Delhi vide Gazette Notification dated 16.6.95. Further guidelines were issued on 13.1.99.
- (b): On the basis of planning permission of motels granted by DDA, building plans of 4 motels proposals have been received by Building Section, DDA along with planning permission fees.
- (c)&(d): None of the building plans of proposed Motels have been sanctioned nor deemed sanctioned.